



2026:DHC:712



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 29.01.2026*

+ **BAIL APPLN. 5053/2025 & CRL.M.A. 38872/2026**

MOHD AFFAN .....Petitioner

Through: Mr. Mohd Azhar, Advocate (*through videoconferencing*)

versus

THE STATE GOVT OF NCT OF DELHI .....Respondent

Through: Mr. Sanjeev Sabharwal, APP for the State with IO/HC Ravi and SI Sunit, PS Jagat Puri

**CORAM: JUSTICE GIRISH KATHPALIA**

**JUDGMENT (ORAL)**

1. The accused/applicant seeks anticipatory bail in case e-FIR No. 80100737/2025 of PS Jagat Puri for offence under Section 303(2) BNS.

2. Broadly speaking, the FIR was registered on e-FIR portal, whereby the complainant *de facto* alleged that on 23.10.2025, his mobile phone was snatched by two persons who came on a two-wheeler scooter and fled. Further, according to prosecution, the present accused/applicant and co-accused Mohd. Saim were arrested in another case and mobile phone of the complainant *de facto* was recovered from their possession.



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3. On last date, prosecution opposed the anticipatory bail on the ground that the accused/applicant did not join investigation despite service of notice. That was explained by learned counsel for accused/applicant on the ground that the accused/applicant apprehended arrest. Therefore, on last date, matter was adjourned, directing that the accused/applicant be not arrested till this day subject to his joining investigation. Today, it is submitted by IO/HC Ravi that subsequent to last date of hearing, the accused/applicant had joined investigation.

4. Considering the overall circumstances, the present application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned. Accompanying application also stands disposed of.

**GIRISH KATHPALIA  
(JUDGE)**

**JANUARY 29, 2026**  
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